
(2013) 11 KL CK 0036
In the High Court Of Kerala
Case No : Writ Petition (C) No. 1417 of 2011

Rosy Arakkal

APPELLANT

Vs

State of Kerala and Others

RESPONDENT

Date of Decision : 21-11-2013

Acts Referred:

Citation : (2013) 4 KHC 898

Hon'ble Judges : Manjula Chellur, C.J.;A.M. Shaffique, J

Bench : Division Bench

Advocate : A.G. Basil, for the Appellant; Babu Varghese , P.I. Davis, Government Pleader, M. Dinesh, C. Unnikrishnan, George Mathew, Standing Counsels, KWA, Geo Paul, Sanu Mathew, C.R. Pramod, M.B. Sandeep, P.T. Razeena, Noel Joseph and Johnson T. John, for the Respondent

Judgement

Dr. Manjula Chellur, C.J.—This public interest litigation came to be filed pointing out the serious problem faced by the Islanders of Vypin so far as portable drinking water supply to Vypin Island though said Island surrendered by water on all sides. According to petitioner, respondents 5 to 8-Water Authority has two schemes in operation, viz. HUDCO scheme and CHOWARA Scheme. Those schemes are in progress and once they are completed, inhabitants of Island of Vypin would get regular portable water supply from the Water Authority. By an interim order dated 30/04/2013, this Court directed all the respondents to see that drinking water is supplied daily to the entire island of Vypin free of cost through tanker lorries or otherwise in sufficient quantities pending completion of the schemes. As the two schemes are in progress, we dispose of the writ petition directing the respondents to continue supply of drinking water to the entire island of Vypin free of cost as per the interim order dated 30/04/2013 till the schemes are completed and appropriate portable water supply to the islanders is effected.